

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211 – IA 562 of 2020 in IA 782 of 2019

ITEM No.212 – IA/819(AHM)2022

ITEM No.213 – IA/219(AHM)2022

ITEM No.214 – IA/625(AHM)2022

in

CP(IB) 172 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

SKE Projects Pvt Ltd
Jaihind Projects Ltd

V/s

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Aadit Sanjanwala, Adv. in IA 219/22

For the Respondent

: Mr. Arjun Sheth, Adv. for R-1 in IA 625/222

Mr. Nikun Raval, Adv. a.w Mr. Aayush Bhandari

Mr. Monaal Davawala, Adv. for R-2 & 4 in IA 219/22

Mr. Aalay Shah, Adv. a.w Mr. Raheel Patel, Adv.

& Mr. Jinansh Shah, for respondent no. 2

Ms. Hemakshi Raghvan, Adv. for Mr. Akshat Khare

ORDER

IA 562 of 2020 in IA 782 of 2019 & IA/819(AHM)2022 & IA/625(AHM)2022

A leave note is received from the side of applicant.

List for further consideration on 18.06.2024.

IA/219(AHM)2022

The Id counsel for the Successful Resolution Applicant pleaded that the financial creditors have not complied with the resolution plan approval orders putting him into great difficulties to run the entity. There was no monitoring committee and the banks were not responding to the notice issued inspite of orders by this tribunal. Ld. Counsel for the IDBI Bank appeared along Ld. Counsel with R 2 and R 4. Since the matter is of major concern, the lead bank of the monitoring committee is directed to convene a meeting of the lenders mentioned in the plan and resolve the issues in terms of the plan within 15 days, failing which this Tribunal on non-compliance will take appropriate steps to issue directions as further needed on non-compliance or view it as contempt to the orders mentioned in the plan.

List for further consideration on 08.05.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)